

ORDER

Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)

In continuation/modification of Order No.81/RG/Spl./Misc. dated 22.04.2021 and Order No.82/RG/Spl./Misc. dated 22.04.2021; keeping in view the recent surge in the number of Covid-19 cases in the tricity and worsening situation of availability of medical/health care facilities in the States of Punjab, Haryana & U.T., Chandigarh and in order to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants, the Hon'ble Administrative Committee has resolved that:-


1. There will be restricted Court working through video-conference mode for taking up only the extreme urgent cases. The conditions will be monitored by the Hon'ble Committee and relaxations for filing and listing of the cases will be taken up with the improvement of Covid-19 situations.
2. Only matters already filed in the year 2021 till 22.04.2021 which are to be listed in urgent list as well as the fresh cases in which mentioning has been accepted through online 'Mentioning Portal' w.e.f. 23.04.2021 will be listed before the Hon'ble Benches w.e.f. 28.04.2021.
3. All the Motion cases (ordinary list) pending from 27.04.2021 to 30.04.2021 will be adjourned by the NIC to future dates on the same pattern as the date already notified vide Order No.71/RG/Spl./Misc. dated 31.03.2021, as per the table given as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
27.04.2021 & 28.04.2021	17.08.2021
29.04.2021	18.08.2021
30.04.2021	19.08.2021

However, all the pending applications of the year 2021 for Regular Bail & Suspension of Sentence in Criminal Appeals & Criminal Revisions will be listed.

4. Interim orders passed in the cases which have been adjourned by the NIC vide Order No.81/RG/Spl./Misc. dated 22.04.2021 and as above shall continue till further orders.
5. The practice of making request before Hon'ble nominated Judge for fixing the case on the same Court working day (fixing the case for today) shall remain suspended till further orders.
6. In case of urgency, all the cases which are fixed from 27.04.2021 to 30.04.2021 and have been adjourned as above through NIC, the learned counsel may request for moving an application for preponement of the said cases through online mentioning.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
27.04.2021